

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 8097 of 2021

Lalu @ Mahmuddin Miyan.**Petitioner**
Versus
The State of Jharkhand. ...**Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. P.K. Nayak, Advocate
For the State : Mr. Ashok Kumar, A.P.P.

02/6-9-2021 Heard the parties.

Defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with Budmu P.S. Case No. 21 of 2021.

The informant and the driver of the Pickup van were waylaid by miscreants and Rs.16,600/- and a mobile were looted by them.

It appears that the looted money and the mobile were recovered from the possession of the petitioner. However, considering the fact that the petitioner is in custody since 6.3.2021, the petitioner, named above, is directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate, 1st class, Ranchi in connection with Budmu P.S. Case No. 21 of 2021.

(Rongon Mukhopadhyay, J)

Rakesh/-